IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.76000 of 2018
(Arising out of Order-in-Appeal No.46/DGP-ST/2017 dated 29.12.2017 passed by Commissioner(Appeals), Goods & Service Tax, Siliguri Appeals Commissionerate, Siliguri.)

M/s. H.G.Construction
(RA-10, Urvashi Complex, City Centre, Durgapur-713206.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Durgapur (erstwhile)

.....Respondent

(Commissioner of CGST & CX, Bolpur Commissionerate,
Nanoor Chandidas Road, Sian, Bolpur, Dist.Birbhum, West Bengal.)

APPEARANCE

NONE for the Appellant (s)
Shri K.Chowdhury, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75163/2021

DATE OF HEARING : 26 March 2021
DATE OF DECISION : 26 March 2021

P.K.CHOUDHARY :

The respondent Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues, on behalf of the appellant, under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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